#### MINISTRY OF FINANCE

# (Department of Revenue)

### (CENTRAL BOARD OF DIRECT TAXES)

### **NOTIFICATION**

New Delhi, the 4th December, 2025

- **S.O. 5599(E).** In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as "the Income-tax Act"), the Central Government hereby notifies "Jalandhar Development Authority" (PAN: AAALC0454G) (hereinafter referred to as "the assessee"), an authority constituted under the Punjab Regional and Town Planning and Development Act, 1995 (Punjab Act No. 11 of 1995), for the purposes of the said clause.
- 2. This notification shall be effective from the assessment year 2024-25, subject to the condition that the assessee continues to be an authority constituted under the Punjab Regional and Town Planning and Development Act, 1995 (Punjab Act No. 11 of 1995), with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 167 /2025/F.No.300195/18/2024-ITA-I]

HARDEV SINGH, Under Secy.

# **Explanatory Memorandum**

It is certified that no person is being adversely affected by giving retrospective effect to this notification.